

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAUBHAGYA ORNAMENTS PRIVATE LIMITED

Sl. No	Particulars	Details
1.	Name of corporate debtor	Saubhagya Ornaments Private Limited
2.	Date of incorporation of corporate debtor	18 th March 2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52599DL2009PTC188537
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office : 3097, Gali No. 36, Beadon Pura, Karol Bagh, New Delhi 110005
6.	Date of closure of Insolvency Resolution Process	25 th July, 2021
7.	Liquidation commencement date of corporate debtor	26 th July, 2021 being the date of order passed by Hon'ble NCLT 28 th July 2021 being the date on which order of Hon'ble NCLT was uploaded on the NCLT Portal
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Shalu Khanna Regn. No: IBBI/IPA-001/IP-P00917/2017-2018/11523
9.	Address and e-mail of the liquidator, as registered with the Board	Address: A-16/9, Vasant Vihar, New Delhi-110 057, India Email Id: SKHANNA@LLCA.NET
10.	Address and e-mail to be used for correspondence with the liquidator	Ms. Shalu Khanna Liquidator of SAUBHAGYA ORNAMENTS PRIVATE LIMITED Luthra & Luthra Restructuring And Insolvency Advisors LLP LGF, A-16/9, Vasant Vihar, New Delhi-110 057, India Email for submission of claims : SOPL.RP@LLCA.NET
11.	Last date for submission of claims	25 th August, 2021

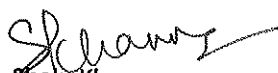
Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the Saubhagya Ornaments Private Limited on 26th July, 2021.

The stakeholders of Saubhagya Ornaments Private Limited are hereby called upon to submit their claims with proof on or before 25th August, 2021, to the liquidator at the address mentioned against item No. 10 mentioned above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The claim may be submitted in their specified forms. **FORM C** - Proof of claim by operational creditors except Workmen and Employees; **FORM D** - Proof of claim by financial creditors; **FORM E** - Proof of claim by a Workman or an Employee; **FORM F** - Proof of claim by authorised representative of Workmen or Employees; **FORM G** - Proof of claim by any other stakeholder. These forms may be downloaded from the portal of IBBI i.e. [HTTPS://IBBI.GOV.IN](https://ibbi.gov.in) or from portal of Liquidator i.e. [HTTP://WWW.LLCAIRP.COM/](http://www.llcairp.com/)

Submission of false or misleading proof of claims shall attract penalties.


Shalu Khanna
Liquidator
Date: 30/07/2021
Place: New Delhi

POSSESSION NOTICE (for immovable property)Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.)(IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers (Co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon."The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)	Description of Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Anand Singh, Mrs. Bimla Devi and M/s. Kapoor Stone Crusher (Prospect No 861281)	All that piece and parcel of: House No-1170 area measuring 333.33 sq. yds., Sec-6, Urban Estate Bahadurgarh Distt., Jhajjar, Pincode: 124507, Haryana	Rs. 61, 05,510/- (Rupees Sixty One Lakh Five Thousand Five Hundred Ten Only)	13-January 2021	27-July-2021

For further details please contact to Authorised Officer at Branch Office :- Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagar Showroom, Moti Nagar, New Delhi/Or **Corporate Office** : Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.
Place: Delhi Date: 31-07-2021
Sd/- Authorised Officer For IIFL Home Finance Limited (IIFL HFL)

NOTICE

NOTICE is hereby given that certificate of RESONANCE SPECIALITIES LTD. (Formerly Known as **ARMOUR POLYMERS LTD.**) in the name of **SHARMA M. R.** Have been lost or mislaid and application has been made to the Company to issue duplicate in lieu thereof.

Shareholder Name	Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
M. R. SHARMA	0043487	12211 21774	5870001-5870100 6826301-6826400	100 100

Any person who has a claim in respect of the said shares should lodge such claim with the Company's Registrars & Transfer Agents at **"ADROIT CORPORATE SERVICES PVT. LTD."** 19, Jafarbhoy Industrial Estate 1st Floor, Mahkwan Road, Marol Naka, Andheri (E), Mumbai-400 059 within 15 days from the date of publication of this Notice, else the Company will proceed to issue Duplicate Certificates.

Rameshwar Mehta

SOUTH WESTERN RAILWAY

E-TENDER NOTICE No. 25/MYS/2021 Dt: 27.07.2021

The undersigned on behalf of the President of India, invites E-Tenders for the following works:

Sl	Item of work	Approx. Value
1]	Samplige road-	Rs.1,13,19,964/-
Birur Section:	Through Renewal of exg. 52kg switches & CMS crossings by 60kg Thick web switches & weldable CMS crossings 1 in 12 - 76 sets	
2]	Birur-Karjagi	[Rs. 2,63,21,601/-
Section:	Through Renewal of existing 52Kg switches and CMS crossing by 60Kg Thick Web Switches and Weldable CMS crossing 1 in 12 - 123 Sets & Balance work of Chikjajur - Rayadurga Section: Through Fitting Renewal (TFR) from km.0/000 -69/100 for a length of 69.100km between Chikjajur-Challakere stations. Sub Work-1: Birur-Karjagi section: Through Renewal of existing 52Kg switches and CMS crossing by 60Kg Thick Web Switches and Weldable CMS crossing 1 in 12 - 123 Sets & Sub Work-II: Balance work of Chikjajur -Rayadurga Section: Through Fitting Renewal (TFR) from km.0/000-69/100 for a length of 69.100km between Chikjajur-Challakere stations.	
3]	Mysuru-Arsikere	[Rs. 3,00,94,398/-
Section:	Ancillary work in connection with Deep screening of track by BCM from Km.44/800 to 119/800 for a length of 75.00Km under sanctioned work of Mysuru-Arsikere Sec TSR (S)-75.00Km	

Last date of submission of bids: Up to 11:00 Hrs. on 18.08.2021
For details log on: www.treps.gov.in

Divisional Railway Manager / Works Mysuru
PUB/132/AAS/PB/SWR/2021-22
S W Railways SWRRL SWRRL

PRESS NOTICE TO ISSUE FOR PUBLICATIONS IN NEWSPAPER FOR E-PROCUREMENT SYSTEM (Online) TENDER

The Executive Engineer Jal Shakti Division Bharmour invites tenders on behalf of Government of Himachal Pradesh from approved eligible contractors for the following work(s) through e-tendering process.

Sr No	Name of work	Estimated cost	Earnest money	Time Limit	Last Date of submission of e-tender	Opening of bids
1	C/o AE cum-EE camp office at Jal Shakti Vibhag Killar Tehsil Pangt Distt. Chamba	9996382/-	199928	One Year	800 05-08-2021	06.08.2021 at 11:30 AM

Key dates:

- Date of online publication
- Period of availability of bidding documents on website <https://htenders.gov.in>.
- Date of submission of e-tender
- Opening of bids: The bids will be opened online by the authorized officer at the appointed time.

No-EE-JSD-BMR-GA-Tender2020- 3480
Dated:- 28-7-2021

Executive Engineer
Jal Shakti Division Bharmour

PUBLIC NOTICE FOR AUCTION CUM SALE (APPENDIX – IV A) (Rule 8(6))

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of **IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession, on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS"** BASIS particulars of which are given below:-

Borrower(s)/ Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Date of Symbolic Possession	Description of the Immovable property/ Secured Asset
1)Mr. Faujdar, 2)Mrs.Kiran (Prospect No.865597)	17-Mar-2020 Rs.10,37,977/- (Rupees Ten Lakh Thirty Seven Thousand Nine Hundred Seventy Seven Only)	08-June-2020 Total Outstanding as on 08-29-July-2021 Rs.12,26,725/- (Rupees Twelve Lakh Twenty Six Thousand Seven Hundred and Twenty Five Only)	All that part and parcel of the properties bearing Part of Plot No-99, Kharsa No.298, admeasuring 787 Sq. Ft., Situated In Jagram Vihar, Garm Padartha, Urf Dhanpura, Pargana Jwalapur, Tehsil & District-Hardwar, Uttarakhand. Reserve Price(Rs.) Rs.5,50,000/- (Rupees Five Lakh Fifty Thousand Only) Earnest Money Deposit (EMD) Rs.55,000/- (Rupees Fifty Five Thousand Only) Concerned Branch:- IIFL Home Finance Ltd.,27-B, Rajpur Road, Above LG Office, Dehradun-248001 (Authorized officer: Chanchal Sharma@ 8588822451)

Date of Inspection of Property 17-Aug-2021
1100 hrs-1400 hrs

EMD Last Date 20-Aug-2021
till 5 pm.

Date/ Time of Auction 23-Aug-2021
1100 hrs-1300 hrs

1.Date of inspection of the immovable property is **17-Aug-2021** between **1100 hrs - 1400 hrs.**
2.Last date of submission of sealed offers in the prescribed tender forms along with EMD is **20-Aug-2021** till 5 pm at the branch office address.
3.Date of opening of the offers for the Property is **23-Aug-2021** at the above mentioned branch office address at **1100 hrs - 1300 hrs** the tender will be opened in the presence of the Authorized Officer.
4.Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization excluding legal and any incidental charges thereupon.
5.The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
6.The Borrower(s)/Guarantor(s) are hereby given **15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI Act, 2002** to pay the sum mentioned as above before the date of Auction falling which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to IIFL Home Finance Limited in full before the date of sale, auction is liable to be stopped.
7.The EMD shall be payable through DD in favour of "IIFL Home Finance Limited" payable at GURGAON and shall be submitted at the concerned branch/Corporate Office.
8.The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above branch office, or also you can refer <https://www.iiflhomefinance.com/properties-for-auction>.
9.The immovable property will be sold to the highest tenders;However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
10.Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
11.Company is not responsible for any liabilities upon the property which is not in the knowledge of the company.
For further details, contact Mr.Vijay Kumar @9811562664, Email:-vijay.kumar15@iifl.com, **Corporate Office** : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.
Place: Hardwar Date: 31-07-2021
Sd/- Authorised Officer For IIFL Home Finance Ltd. (IIFL HFL)

PUBLIC NOTICE FOR AUCTION CUM SALE (APPENDIX – IV A) (Rule 8(6))

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of **IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession, on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATSOEVER THERE IS"** BASIS particulars of which are given below:-

Borrower(s)/ Co-Borrower(s) Guarantor(s)	Demand Notice Date and Amount	Date of Physical Possession	Description of the Immovable property/ Secured Asset
1)Mr. Gaurav Kumar Gandhi 2)Mrs. Anjali Gandhi (Prospect No. 734723)	19-Sept- 2018 Rs.28,51,289/- (Rupees Twenty Eight Lakh Fifty One Thousand Two Hundred and Eighty Nine Only)	27-Dec- 2019 Total Outstanding as on 08-29-July-2021 Rs 47,00,303/- (Rupees Forty Seven Lakh Three Hundred and Thirty Three Only)	All that part and parcel of the properties bearing House on Plot No.191, Nalanda Town, Shamshabad Road, Rajrai, Mauza Barauli, Agra, Uttar Pradesh - 282001.(Area:- 102.19 Sq.Mtr) Reserve Price(Rs.) Rs.14,50,000/- (Rupees Fourteen Lakh Fifty Thousand Only) Earnest Money Deposit (EMD) Rs.1,45,000/- (Rupees One Lakh Forty Five Thousand Only) Concerned Branch:- IIFL Home Finance Ltd., 1st Floor, Shop No. 12&13, Mantri Plaza, Near G.G Hospital, Sanjay Place, Agra, Uttar Pradesh- 282002 (Contact Person: Muni Pradhan @ 9873478000)

Date of Inspection of Property 17-Aug-2021
1100 hrs-1400 hrs

EMD Last Date 20-Aug-2021
till 5 pm.

Date/ Time of Auction 23-Aug-2021
1100 hrs-1300 hrs

1.Date of inspection of the immovable property is **17-Aug-2021** between **1100 hrs - 1400 hrs.**
2.Last date of submission of sealed offers in the prescribed tender forms along with EMD is **20-Aug-2021** till 5 pm at the branch office address.
3.Date of opening of the offers for the Property is **23-Aug-2021** at the above mentioned branch office address at **1100 hrs - 1300 hrs** the tender will be opened in the presence of the Authorized Officer.
4.Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization excluding legal and any incidental charges thereupon.
5.The notice is hereby given to the Borrower and Guarantor, to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale.
6.The Borrower(s)/Guarantor(s) are hereby given **15 DAYS SALE NOTICE UNDER THE RULE 9 SUB RULE (1) OF SARFAESI Act, 2002** to pay the sum mentioned as above before the date of Auction falling which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to IIFL Home Finance Limited in full before the date of sale, auction is liable to be stopped.
7.The EMD shall be payable through DD in favour of "IIFL Home Finance Limited" payable at GURGAON and shall be submitted at the concerned branch/Corporate Office.
8.The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above branch office, or also you can refer <https://www.iiflhomefinance.com/properties-for-auction>.
9.The immovable property will be sold to the highest tenders;However, the undersigned reserves the absolute discretion to allow inter se bidding, if deemed necessary.
10.Tenders that are not filled up or tenders received beyond last date will be considered as invalid tender and shall accordingly be rejected. No interest shall be paid on the EMD.
11.Company is not responsible for any liabilities upon the property which is not in the knowledge of the company.
For further details, contact Mr. Vijay Kumar @9811562664, Email:-vijay.kumar15@iifl.com, **Corporate Office** : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana-122015.
Place: Agra Date: 31-07-2021
Sd/- Authorised Officer For IIFL Home Finance Ltd. (IIFL HFL)

AFA Exports Private Limited
(CIN: U51909DL2004PT130318)
Registered office: C-50, First Floor, Radhey Shyam Park Extension, Behind Jagatpur Police Station, Krishna Nagar, Delhi-110051
Available furnished commercial property for immediate sale in Noida, Sector-63. The plot area is 800 square meters and built up basement + ground + two floors with fixture and furniture as is where basis. The property under sale is owned by AFA Exports Private Limited which is under the voluntary liquidation process. The bid documents can be taken by sending your request at email af.liquidation@gmail.com.
The site may be visited between 2/08/2021 to 04/08/2021 and bid be submitted before 10/08/2021 as per bid documents.

For AFA Exports Private Limited
Sd/- BRIJ NANDAN KALRA
Liquitator
(IBBI/IPA-003/IP-N00014/2018-2019/10103)
B001, Bostech Park View Andana Sector 81 Gurugram, Contact: +91-9878704134
Date: 31/07/2021 Place: New Delhi

NORTH EASTERN RAILWAY

E-Tender Notice No.: EL-MWS-GKP-2021-22-07

Dy. Chief Electrical Engineer, Mechanical Workshop, N.E. Railway, Gorakhpur & on behalf of President of India invites "OPEN" E-Tender through online (e-tendering) for the following work:

Tender No.: EL-MWS-GKP-2021-22-07, Description of Work: Hiring of One no. 500 KVA silent DG Set for 12 months in Mechanical Workshop, Gorakhpur, Approx Value: ₹ 10,70,534.61, E.M.D. Money: ₹ 0.00, Cost of tender Form: ₹ 0.00. Completion time/period from the date of issue of acceptance letter: 12 Months. Note: - E-tender online will be submitted upto 11.00 Hrs on dated 20.08.2021. - For full details and submission of bid please see the Indian Railway IREPS official website www.ireps.gov.in.
Dy. Chief Electrical Engg.(WS) CPRO/EL-27 Gorakhpur
About any passenger amenity complain SMS on Mobile No. 99794845955
DO NOT TRAVEL WITH INFLAMMABLE ARTICLE IN TRAIN

2893/2021-2022

Executive Engineer,
Division Kotkhai, H.P.PWD
Kotkhai, Distt. Shimla H.P.
on behalf of Governor of Himachal Pradesh

HIMACHAL PRADESH PUBLIC WORKS DEPARTMENT

e-Procurement Notice
INVITATION FOR BIDS (IFB)

1. The Executive Engineer HPPWD Kotkhai Distt Shimla H.P on behalf of Governor of H.P invites the online bids on item, in electronic tendering system, in 2 Cover System for the under mentioned work from the eligible and approved contractors/Firms registered with HPPWD Department.

Sr. No	Name of Work	Estimated Cost	EMD	Cost of Tender	Time	Eligible class of Contractor
1.	Improvement of Kotkhai Deori Khaney Deorighat road in K.M. 0/00 to 22/255 (SH- C/o, wire crate B/wall at R.D. 20/875 to 20/893 and R/wall at R.D. 15/750 to 15/773)	Rs. 9,51,178/-	Rs. 19,200/-	Rs. 350/-	Two Month	Class D And Class C

Tender document and other instructions can be downloaded or viewed online from the portal <https://htenders.gov.in> by the firm/individual registered on the website which is free of cost.

Key Dates:

1. Date of Online Publication	05-08-2021 11:00 HRS
2. Document Download Start and End Date	05-08-2021 1130 HRS upto12-08-2021 1730 HRS
3. Bid Submission Start and End Date	05-08-2021 1130 HRS upto 12-08-2021 1800 HRS
4. Physical Submission of EMD and Cost of Tender Document	13-08-2021 upto 1030 HRS
5. Date of Technical Bid opening.	13-08-2021 1100 HRS
6. Evaluation of Technical Bid followed by Opening of Financial Bid.	Date to be announced

Executive Engineer,
Division Kotkhai, H.P.PWD
Kotkhai, Distt. Shimla H.P.
on behalf of Governor of Himachal Pradesh

PUBLIC NOTICE

Notice is hereby given to the general public that **Alumetric Systems Pvt. Ltd.**, availed a loan facility from **Electronica Finance Limited(EFL)** vide loan account no 127-954559-2019-27-1 and as a security to the said loan they have deposited the below documents.
The below title documents are not traceable in our records and EFL had lodged the police complaint no 62126-2021 dated 30.7.21, before the Deccan Police station Pune. The details of the documents are as under:

S.No	PARTICULAR
1.	Copy of Allotment letter dated 27.04.1994 issued by UPSIDC in favour of Sri Jyoti Lal
2.	Original Lease deed Agreement bearing no. 2294/2021 dated 02.02.2021
3.	Original Sale Deed executed by Sonali in favour of Alumetric bearing no. 25.01.2020
4.	Original Agreement to sell dated 06.01.2020 executed by Mrs. Sonali Joshi in favour of Alumetric
5.	Original Possession Memo issued by U.P. State Industrial Development Corporation Ltd. dated 10.02.2010 in favour of Mrs. Sonali Joshi
6.	Original Equitable mortgage deed
7.	Original Power of Attorney
8.	Original Undertaking cum Indemnity
9.	Original Cross Default agreement
10.	Original Declaration
11.	Original copy of Transfer of Permission dated 07.11.2020
12.	Original copy of Permission to transfer dated 22.02.2021
13.	Photocopy of Lease Deed dated 31.03.2009 issued by UPSIDC in favour of Mrs. Sonali Joshi
14.	Photocopy of Lease Deed dated 01.08.1994 issued by UPSIDC in favour of Sri Jyoti Lal
15.	Photocopy of Allotment letter
16.	Photocopy of Transfer letter

This notice is hereby given to general public that no person/s should do any legal transaction in respect of the said property. If any person/s receiving or dealing with the same is doing at his/ her/ their own risk and EFL shall not be liable in any manner whatsoever for any loss incurred by such person(s) on account of any such unauthorized dealing. Any person/s who finds the above documents is requested to handover the same to the undersigned, at the address given below.

ELECTRONICA FINANCE LIMITED
Aundumbar, Plot No.101/1, Erandwane, Dr. Ketkar Road, Pune-411004, M.H.



Maral Overseas Limited

PROUD TO BE INDIAN
PRIVILEGED TO BE GLOBAL

UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2021
(₹ in Lakhs)

Particulars	Quarter Ended		Year Ended	
	30th June, 2021	31st March, 2021	30th June, 2020	31st March, 2021
	Un-Audited	Audited	Un-Audited	Audited
Total Income from Operation (Net)	22787	20793	6839	63984
Net Profit / (Loss) for the period (before tax, exceptional and / or extra ordinary items)	2179	1781	(1489)	2087
Net Profit for the period before tax (after exceptional and / or extra ordinary Items)	2179	1781	(1489)	2087
Net Profit for the period after tax (after exceptional and / or extra ordinary Items)	2042	1202	(1489)	1253
Total Comprehensive income for the period (Comprising Profit / Loss for the period (after tax) and other comprehensive income (after tax)	1936	1135	(1341)	1390
Equity Share Capital	4150.80	4150.80	4150.80	4150.80
Reserves (excluding Revaluation Reserve as shown in the Balance sheet of the previous year)				5614
Earning Per Share (of ₹10/- each) (before and after extra ordinary items)				
Basic (₹ 10/-)	4.92	2.90	(3.59)	3.02
Diluted (₹ 10/-)	4.92	2.90	(3.59)	3.02

Notes:

- The above results have been reviewed by the Audit Committee and approved by the Board of Directors of the Company at its Meeting held on 30th July, 2021. The Statutory Auditors have reviewed the results for the quarter ended June 30, 2021.
- This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS), prescribed under section 133 of the Companies Act, 2013, and other recognized accounting practices and policies to the extent applicable.
- The above is an extract of the detailed format of un-audited financial result for the quarter ended June 30, 2021 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the un-audited financial results are available on the Stock Exchanges websites (www.bseindia.com, www.nseindia.com) and on the Company's website (www.maraloverseas.com).
- The figures of the last quarter ended March 31, 2021 are the balancing figures between the audited figures in respect of the full financial year ending 31st March, 2021 and the un-audited published year to date figures ended December 31, 2020, being the date of the end of the third quarter of the financial year which were subject to limited review.
- The Company has opted for new Income Tax regime with effect from 1st April 2021 in which the effective Income Tax Rate is 25.17%. In earlier tax regime, effective Income Tax Rate was 34.94%.

By Order of the Board
For Maral Overseas Limited
Sd/-
Shekhar Agarwal
Chairman & Managing Director and CEO
DIN: 00066113

Place : Noida (U.P.)
Dated : 30th July, 2021

CIN : L17124MP1989PLC008255 • Registered Office: Maral Sarovar, V. & P.O. Khalujurg, Tehsil Kasrawad, Distt. Khargone - 451 660 (M.P.), Phone: +91-7285-265401-265405, Fax: +91-7285-265406
Corporate Office: Bhiwara Towers, A-12, Sector-1, Noida - 201 301 (U.P.), Phone: +91-120-4390300 (EPABX), Fax: +91-120-4277841
E-mail: maral.investor@injbhiwara.com; Website: www.maraloverseas.com

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAUBHAGYA ORNAMENTS PRIVATE LIMITED

S.No	Particulars	Details
1.	Name of Corporate Debtor	Saubhagya Ornaments Private Limited
2.	Date of Incorporation of Corporate Debtor	18th March, 2009
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies – Delhi
4.	Corporate identity number / limited liability identification number of corporate debtor	U52599DL2009PTC188537
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: 3097, Gali No. 36, BeadonPura, Karol Bagh, New Delhi 110005 Email for submission of claims : SOP.LR.P@LLCA.NET
6.	Date of closure of insolvency resolution process	25th July, 2021
7.	Liquidation commencement date of Corporate Debtor	26th July, 2021 being the date of order passed by Hon'ble NCLT 28th July 2021 being the date on which order of Hon'ble NCLT was uploaded on the NCLT Portal
8.	Name and Registration Number of the Insolvency Professional Acting as Liquidator	Ms. Shalu Khanna , Regn.No: IBBI/IPA-001/ IP-P00917/2017-2018/11523
9.	Address and Email of the Liquidator as registered with the Board	Address: A-16/9, Vasant Vihar, New Delhi-110 057, India, Email ID: SKHANNA@LLCA.NET
10.	Address and Email to be used for correspondence with the Liquidator	Ms. Shalu Khanna Liquidator of SAUBHAGYA ORNAMENTS PRIVATE LIMITED Luthra & Luthra Restructuring And Insolvency Advisors LLP LGF, A-16/9, Vasant Vihar, New Delhi-110057, India Email for submission of claims : SOP.LR.P@LLCA.NET
11.	Last date for submission of claims	25th August, 2021

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the **Saubhagya Ornaments Private Limited** on 26th July, 2021.
The stakeholders of **Saubhagya Ornaments Private Limited** are hereby called upon to submit their claims with proof on or before 25th August, 2021, to the liquidator at the address mentioned against item No. 10 mentioned above.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
The claim may be submitted in their specified forms. **FORM C** - Proof of claim by operational creditors except Workmen and Employees; **FORM D** - Proof of claim by financial creditors; **FORM E** - Proof of claim by a Workman or an Employee; **FORM F** - Proof of claim by authorised representative of Workmen or Employees; **FORM G** - Proof of claim by any other stakeholder. These forms may be downloaded from the portal of IBBI i.e. <https://ibbi.gov.in> or from portal of liquidator i.e. <http://www.llcraip.com/>
Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Shalu Khanna
Liquidator



Prakash Pipes Limited

Regd. Office : Darjayan Wali Gali, Rayya, Amritsar - 143112
Corp. Office : SIRVAN, Bijwasan, New Delhi - 110061

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2021
(₹ in lakhs)

S. No.	Particulars	Quarter Ended (Unaudited)		Year Ended (Audited)
		30.06.2021	30.06.2020	31.03.2021
1	Income from Operations	12,159	8,839	47,615
2	Net Profit for the period (before Tax and Exceptional items)	1,495	1,037	5,079
3	Net Profit for the period (after Tax and Exceptional items)	1,056	729	3,580
4	Total Comprehensive Income for the period (after Tax)	1,046	729	3,560
5	Paid up Equity Share Capital (Face Value ₹ 10 per Share)	2,392	2,042	2,392
6	Other Equity (as shown in the Audited Balance Sheet of the previous year)	-	-	16,764
7	Earning Per Share Basic (₹) Diluted (₹)	4.42 4.26	3.57 3.41	17.08 16.41

Notes:

- The above results for the quarter ended 30th June, 2021 have been reviewed by the Audit Committee and approved by the Board of Directors in their respective meetings held on 30th July, 2021 and Statutory Auditors of the Company have carried out a Limited Review.
- The above is an extract of the detailed format of quarterly financial results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full format of the financial results for the quarter ended is available on Stock Exchanges websites namely www.bseindia.com (BSE), www.nseindia.com (NSE) and Company's website www.prakashplastics.in.
- Previous periods figures have been regrouped / reclassified, wherever necessary.

By order of the Board
Kanha Agarwal
Managing Director

Place: New Delhi
Date: 30th July, 2021

CIN: L25209PB2017PLC046660
E-mail: pplho@prakash.com

Branch Address: Federal Bank Shalimar Bagh Br., BN-57, Ground Floor, East Shalimar Bagh -110088

THE FEDERAL BANK LTD.

YOUR PERFECT BANKING PARTNER
REGD. OFFICE: ALWAYS, KERALA

NOTICE FOR PRIVATE SALE OF GOLD

Notice is hereby given for the information of all concerned that



U. P. STATE SUGAR CORPORATION LTD.
VIPIN KHAND, GOMTI NAGAR, LUCKNOW-226010
Ph. No: 0522-2307826/23 Fax : 0522-2307895
Email : upstatesugarcorporation@gmail.com, www.upsugcorp.com

Ref. No. PUR/SSC/Tender/2020-21/Stacker/537
Date : 30.07.2021

E- TENDER NOTICE
Online e-tenders are invited from Original Manufacturers / Authorized dealer (as per details given in tender documents) for Supply of Sugar Bag Stacker (Split/ Belt Type) to various units of U.P. State Sugar Corporation Ltd., The e-tender documents with detailed specifications, terms and conditions etc., can be downloaded from e- tender portal <http://etender.up.nic.in> & Sugar Corporation's website www.upsugcorp.com from **31.07.2021**
The Sugar Corporation reserves the right to cancel any or all bids/ annul e-bidding process without assigning any reason to and decision of Corporation will be final & binding.
MANAGING DIRECTOR

8

शाखा कार्यालय : फेडरल बैंक शालिमार बाग शाखा, बीएन-57, भूतल, ईस्ट शालिमार बाग- 110088
द फेडरल बैंक लि.
आपका संपूर्ण बैंकिंग पार्टनर
पंजीकृत कार्यालय : अलवर, केरला

स्वाची की निजी बिज़ी के लिए सूचना
एनए द्वारा सभी संबंधितों की जानकारी के लिए सूचना दी जाती है कि बैंक की उल्लेखित शाखाओं के साथ, सोने के गहने निम्नलिखित स्पर्धा करण खातों में किसी रखे गए हैं, जो ऋणियों के लिए अतिव्यय है और जिन्हें बार-बार सूचना के बावजूद अब तक नियमित नहीं किया गया है, उन्हें निम्निक 06/08/2021 पर या उसके बाद शाखा में शाखा के लिए परखरा जगजा जगजा कि-नीचे दिखाया गया है:

शाखा/स्थान : फेडरल बैंक शालिमार बाग शाखा, बीएन-57, भूतल, ईस्ट शालिमार बाग- 110088

खाता सं.	नाम	खाता सं.	नाम
16806400003978	विनेन्द्र अरोरा	16806100008343	विपिन जैन
16806100008251	कुशमा देवी कारसन	16806100008400	विवेक कुमार
16806100008269	विनेन्द्र सिंह	16806100009317	सचिन कुमार सिंह
16806100008285	यश अग्रवाल	16806100008889	हैमी शर्मा
16806400005221	हरीश मुंडई	16806100008582	इंदर कुमार

स्थान : नई दिल्ली, दिनांक : 31.07.2021



प्रशानिक कार्यालय : प्रथम तल, शाहपुर, कोलहापुर-416001
क्षेत्रीय संचालन केंद्र: प्रथम तल, बिल्डिंग नं. 1, मोदी मिल्स कम्पाउण्ड, ओखला इण्डस्ट्रियल एस्टेट, फेज-3, नई दिल्ली- 110020

सांकेतिक कब्जे की सूचना
यतः वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन एवं प्रतिभूति-हित का प्रवर्तन अधिनियम, 2002 (2002 का संख्यांक 54) के अन्तर्गत एवं धारा 13(12) प्रतिभूति हित (प्रवर्तन) नियम, 2002 के संघटित नियम 9 के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, आरबीएल बैंक लिमिटेड के प्राधिकृत अधिकारी द्वारा निम्नलिखित ऋणी/जमानदारों/ बंधकधारकों/ बैंक का मांग सूचना जारी की गई, जिसमें नोटिस में वर्णित राशि को उक्त नोटिस की पारती की तारीख से 60 दिनों के भीतर, भुगतान करने के लिये कहा गया था।
ऋणी/जमानदारों द्वारा राशि के पुनर्भुगतान करने में असफल हो जाने पर, ऋणी/जमानदारों को और आम जनता को एतद्वारा सूचित किया जाता है कि अद्योहस्ताक्षरी आरबीएल बैंक लिमिटेड के प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13 की उपधारा (4) संघटित प्रतिभूति हित (प्रवर्तन) अधिनियम 2002 के नियम 9 के अन्तर्गत निम्न वर्णित सम्पत्ति का सांकेतिक कब्जा प्राप्त कर लिया है।

ऋणी/सह-ऋणी/जमानतदारों/बंधककर्ताओं का नाम एवं पता	सम्पत्तियों का वर्णन/लागू की जाने वाली प्रतिभूति आस्ति का पता	मांग सूचना दिनांक	बकाया राशि (रुपये)	कब्जे की दिनांक (सांकेतिक)
मेसर्स सर जतन बेकरीज इंडिया प्राइवेट लिमिटेड (जयिपे निदेशकों/अधिकृत हस्ताक्षरकर्ताओं), जी.-228, सेक्टर 63, गोवा, उत्तरप्रदेश। यहां भी: अपार्टमेंट नंबर- ए/1305, 13वीं मंजिल, टावर-ए, सया-जेड (सया जैनिय) प्लॉट नंबर- जीएन-11 और पीएल-10, अहिंसाखंड-II, इंदिरापुर, गाजियाबाद-उत्तरप्रदेश। अधिकृत कुमार निदेशक- सर जतन बेकरीज इंडिया प्राइवेट लिमिटेड, प्लॉट नंबर पलारा-603, रिप्रा सृष्टि, इंदिरापुर, गाजियाबाद-उत्तरप्रदेश। समय सौहार्द, अपार्टमेंट नंबर-ए/1305, 13वीं मंजिल, टावर-ए, सया-जेड (सया जैनिय) प्लॉट नंबर-जीएन-11 और पीएल-10, अहिंसाखंड-II, इंदिरापुर, गाजियाबाद-उत्तरप्रदेश। सुमित्रा सोहानी (सह-ऋणी) अपार्टमेंट नंबर- ए/1305, 13वीं मंजिल, टावर-ए, सया-जेड (सया जैनिय) प्लॉट नंबर-जीएन-11 और पीएल-10, अहिंसाखंड-II, इंदिरापुर, गाजियाबाद-उत्तरप्रदेश।	आपार्टमेंट नंबर ए-1305, 13वां तल, सूर्य परिया 200.664 वर्गमीटर (2160 वर्गफीट) टावर-ए जो सुप हाउसिंग कॉम्प्लेक्स में, सया-जेड (सया जैनिय) के नाम से ज्ञात जो प्लॉट नं. 11, जीएन-11 और पीएल 10, अहिंसाखंड-II, इंदिरापुर, गाजियाबाद, उत्तरप्रदेश में स्थित।	15-05-2021	₹. 1,13,99,876.02 (रुपये एक करोड़ तेह लाख नव्याने हजार आठ सौ छह सौ दस पैसे मात्र) एवं अनुबंध की दर से ब्याज (पूर्ण भुगतान होने तक) एवं आकस्मिक खर्चों सहित।	28-07-2021
मेसर्स लक्ष्मी मेटल (जयिपे प्रोप्राइटर/अधिकृत हस्ताक्षरकर्ताओं), 114-वर्धमान फॉर्नरुड मौल, जीटी रोड, करम हिल्लो -110033, यहां भी: प्लॉट नंबर 14, पहली मंजिल, ब्लॉक नंबर 28, शक्ति नगर, नई दिल्ली 110007, आशोक गुप्ता (प्रोप.- मेसर्स लक्ष्मी मेटल) 28/14 शक्ति नगर, नई दिल्ली 110007, यहां भी:- 114-वर्धमान फॉर्नरुड मौल, जीटी रोड, करम हिल्लो -110033 सुधा गुप्ता पत्नी श्री श्याम गुप्ता, 28/14 शक्ति नगर, नई दिल्ली 110007 अर्जुन गुप्ता, 28/14 शक्ति नगर, नई दिल्ली 110007	मुम्बैनिल नं. 11586, समपूर्ण प्रथम तल, प्लॉट नं. 14, ब्लॉक नं. 28, शक्ति नगर, नई दिल्ली- 110007	21.05.2021	₹. 1,31,43,181.19 (रुपये एक करोड़ इकतीस लाख तिरतीस हजार एक सौ इक्कीस एवं उन्नीस पैसे मात्र) एवं अनुबंध की दर से ब्याज (पूर्ण भुगतान होने तक) एवं आकस्मिक खर्चों सहित।	28-07-2021

मेसर्स/बन्धककर्ता/जमानतदारों को विशेष रूप से एवं आम जनता को साधारणतया एतद्वारा सावधान किया जाता है कि इस सम्पत्ति बावजूद कोई संभवतःह नही करे और इस सम्पत्ति के बावजूद किया गया कोई भी संभवतःह आरबीएल बैंक लिमिटेड के प्रभार के अधखीन होगा।
प्रधिकृत अधिकारी
आरबीएल बैंक लिमिटेड
दिनांक : 28-07-2021 स्थान : दिल्ली एनसीआर



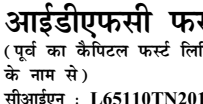
आइडीएफसी फर्स्ट बैंक लिमिटेड
(तत्कालीन कैपिटल फर्स्ट लिमिटेड, आईडीएफसी बैंक लिमिटेड के साथ सम्मेलित और वर्तमान में आईडीएफसी फर्स्ट बैंक लिमिटेड के रूप से ज्ञात)
CIN : L65110TN2014PLC097792
पंजीकृत कार्यालय : केआरएम टॉवर, 8वीं मंजिल, हैरिंगटन रोड, चेन्नई, चेन्नई-600031
दूरभाष : +91 44 4564 4000 | फैक्स : +91 44 4564 4022

वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत सूचना
निम्नलिखित उधारकर्ताओं और सह-उधारकर्ताओं ने आइडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित और वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के रूप से ज्ञात) से निम्न उल्लेखित प्रत्याभूत ऋणी का भाला उठाया, निम्न उल्लेखित उधारकर्ताओं और सह-उधारकर्ताओं के ऋणी को उनके बंधक संबंधित संपत्तियों के द्वारा प्रत्याभूत किया गया है। चूंकि वे संबंधित ऋण समझौतों के नियमों और शर्तों का पालन करने में विफल रहे हैं और अनियमित हो गए थे, इसलिए आरबीआई के दिश-निर्देशों के अनुसार उनके ऋण को एनपीए के रूप में वर्गीकृत किया गया था। उनके द्वारा आइडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित और वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के रूप से ज्ञात) को देय राशि का उल्लेख संबंधित सूचना के अनुसार किया जाता है जो विशेष रूप से निम्नलिखित तालिका में वर्णित है और उक्त राशियों पर भविष्य का ब्याज भी लागू होगा और इसे उनकी संबंधित दिनांकों से सविधानिक दर के अनुसार लिया जाएगा।

क्र. सं.	ऋण खाता सं.	ऋण का प्रकार	उधारकर्ता और सह-उधारकर्ता का नाम	धारा 13(2) सूचना दिनांक	धारा 13(2) सूचना के अनुसार बकाया राशि	संपत्ति पता
1	26691632 और 26691049	गृह ऋण	1. हरीश सिंह मीणा 2. नाती विजय 3. हरीश सिंह मीणा टोर्टर सर्विसेस	15.07.2021	₹ 34,08,061.80	आवासीय संपत्ति धारक प्लॉट सं. 274-बी, ख.सं. 306, कुंदनपुरी, अलवर, राजस्थान, मापक 230.04 वर्ग गज, का संपूर्ण व सर्वगोण भाग, और सीमांकन प्रकारः पूर्व : प्लॉट सं. बी-275, पश्चिम : प्लॉट सं. बी-273, उत्तर : प्लॉट सं. बी-300, दक्षिणः 30 फुट सड़क।

आपको एतद्वारा आइडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित और वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के रूप से ज्ञात) को उपरोक्त तालिका में उनके संबंधित दिनांकों और अन्य लागू, शुल्कों आदि से अनुबंधित दर के साथ दिखाया गए विवरण, राशि का भुगतान करने के लिए कहा जाता है, वृक होने पर अहस्ताक्षरित को सरफेसी अधिनियम की धारा 13(4) और धारा 14 के तहत, आइडीएफसी फर्स्ट बैंक लिमिटेड (तत्कालीन कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित और वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के रूप से ज्ञात) को उपर उल्लेखित बंधक संपत्तियों के खिलाफ बकाया राशि की वसूली करने के लिए, कार्रवाई शुरू करने के लिए विवश किया जाएगा। इसके अलावा आपको उक्त अधिनियम की धारा 13(13) के तहत उक्त प्रत्याभूत परिसंपत्तियों को बिजली/पट्टे या अन्यथा के माध्यम से स्थानांतरित करने से प्रतिबंधित किया गया है।

प्राधिकृत अधिकारी
आइडीएफसी फर्स्ट बैंक लिमिटेड
(तत्कालीन कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित और वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के रूप से ज्ञात)
दिनांक : 31-जुलाई-2021
स्थान : अलवर



आइडीएफसी फर्स्ट बैंक लिमिटेड
(पूर्व का कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित तथा वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के नाम से)
सीआईएन : L65110TN2014PLC097792
पंजीकृत कार्यालय : केआरएम टॉवर, 8वीं मंजिल, हैरिंगटन रोड, चेन्नई, चेन्नई-600031.
दूरभाष : +91 44 4564 4000 | फैक्स : +91 44 4564 4022.

वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13(2) के तहत सूचना
निम्नलिखित कर्जदारों तथा सह-कर्जदारों ने आइडीएफसी फर्स्ट बैंक लिमिटेड (पूर्व का कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित तथा वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के नाम से) से निम्नलिखित प्रतिभूत ऋण ग्रहण किया। निम्नलिखित कर्जदारों तथा सह-कर्जदारों के ऋण उनकी सम्बन्धित सम्पत्तियों के बंधक द्वारा प्रतिभूत हुए हैं। चूंकि वे सम्बन्धित ऋण अनुबंधों के नियम एवं शर्तों का पालन करने में असफल रहे और अनियमित हो गये थे अतः भा.रि.बैंक के दिशा-निर्देशों के अनुसार उनके ऋण एनपीए वर्गीकृत कर दिए गये। आइडीएफसी फर्स्ट बैंक लिमिटेड (पूर्व का कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित तथा वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के नाम से) द्वारा उनके और बकाया राशि की गयी सम्बन्धित सूचनाओं के अनुसार वर्णित हैं जो निम्नलिखित तालिका में अधिक स्पष्ट रूप से वर्णित हैं तथा कथित राशियों पर भावी ब्याज भी प्रयोज्य होगा और इसे उनकी सम्बन्धित तिथियों से अनुकूल दर के अनुसार प्रभावित किया जायेगा।

क्र. सं.	ऋण खाता सं.	ऋण का प्रकार	कर्जदारों तथा सह-कर्जदारों के नाम	धारा 13(2) सूचना तिथि	धारा 13(2) के अनुसार बकाया राशि	सम्पत्ति का पता
1	26514352	सम्पत्ति के विरुद्ध ऋण	1. श्रीमती बिन्दु कालिया 2. श्री ललित कालिया	14.07.2021	1375096.86/-	अचल सम्पत्ति नं. 3, प्रथम तल, छत के अधिकार रहित का सम्पूर्ण भाग, कवर्ड एरिया माप 10.03 वर्ग मीटर, सम्पत्ति निमम सं. 18 का तथा नया नं. 17, शिवा टाउन, रामा कुशम कॉलोनी, मॉडल टाउन, गाजियाबाद, तहसील एवं जिला गाजियाबाद, उ.प्र. पर स्थित, तथा सीमाएं : उत्तर : जी.टी. रोड, दक्षिण : अन्य की सम्पत्ति, पूर्व : 20 फीट चौड़ी सड़क, पश्चिम : अन्य की सम्पत्ति।
2	17348313	गृह ऋण	1. राज कुमार सिंह 2. संजो देवी 3. राजकुमार सिंह C/O राजकुमार कैन्स	14.07.2021	1611876.85/-	प्लॉट नं. 101, 1 बीएके, प्रथम तल (छत के अधिकार रहित), पॉकेट सी, टाइट एफ का सम्पूर्ण भाग, बिल्ड अप एरिया 44.12 वर्ग मीटर, 1 ड्राइंग सड़क डाइनिंग रूम, 1 बेड रूम, 1 किचन, 1 टॉयलेट से निम्नित, प्लॉट सं. सी-047 पर निर्मित, जोनल ए राजवत ग्राम शाहपुर बम्बेटा, परगना डासन, तहसील एवं जिला गाजियाबाद, उत्तर प्रदेश पर स्थित, तथा सीमाएं : पूर्व : अन्य की भूमि, पश्चिम : सड़क नं. 6 मीटर चौड़ी, उत्तर : प्लॉट नं. सी-46, दक्षिण : प्लॉट नं. सी-48
3	10343965	होम फर्निचर्स एलएपी	1. टीटू शर्मा 2. सावित्री देवी	14.07.2021	774581.75/-	भूमि माप 100 वर्ग गज, खसरा नं. 147 में से, ग्राम मवाई, परगना लोनी, तहसील एवं जिला गाजियाबाद, गाजियाबाद, उत्तर प्रदेश में स्थित का सम्पूर्ण भाग, सीमाएं निम्नलिखित हैं : पूर्व : 10 फीट चौड़ा रास्ता, पश्चिम : अन्य सम्पत्ति, उत्तर : लुहार हेमचन्द्र का मकान, दक्षिण: अवनीश कुमार का मकान।
4	315362, 1181339, 1226004, 1232231 तथा 5211501.	सम्पत्ति के विरुद्ध ऋण तथा होम इक्विटी	1. महेंद्र गुप्ता 2. रोहिणी गुप्ता	14.07.2021	41859716.09/-	सम्पत्ति 1. लोअर ग्राउंड फ्लोर माप कारपेट एरिया लगभग 1800 वर्ग फीट के सम्पूर्ण भाग का अधिकार, स्वामित्व तथा हित, सम्पत्ति प्लॉट सं. एम-163, माप 402 वर्ग गज, ग्राम बाहापुर, राष्ट्रीय राजधानी क्षेत्र दिल्ली में स्थित, आवासीय कॉलोनी ग्रेटर कैलाश-II, नई दिल्ली में स्थित, तथा कथित प्लॉट की सीमाएं : उत्तर : प्लॉट नं. एम-161, दक्षिण : सड़क, पूर्व : ससि लेन, पश्चिम : सड़क। सम्पत्ति 2. गृह नं. 15 मोहक, भूतल, सूर्य परिया 3600 वर्ग फीट (334.57 वर्ग मीटर) के सम्पूर्ण भाग का अधिकार, स्वामित्व तथा हित, साथ ही बेसमेंट में एक डीकामर्ड स्टोर बिसका सूर्य परिया 137 वर्ग फीट (12.73 वर्ग मीटर) तथा एक डीकामर्ड खुली पार्किंग एवं दो डीकामर्ड बेसमेंट पार्किंग, प्लॉट नं. 15, प्लॉट सं. 1 पर निर्मित, टाइट एफ एरिया 3 वर्ग मीटर नं. सेक्टर-93ए, एलएनएस, मोहाडा (उ.प्र.) में स्थित, तथा सीमाएं : पूर्व : खुला (दक्षिण-पूर्व), पश्चिम : खुला (उत्तर-पश्चिम), उत्तर : प्रवेश (उत्तर-पूर्व), दक्षिण : अन्य सम्पत्ति (दक्षिण-पश्चिम)
6	33674459, 16308439, 14096662, 4248062, 2510859, 14271673, 422317 तथा 386399.	सम्पत्ति के विरुद्ध ऋण तथा होम इक्विटी ऋण व्यवसाय ऋण	1. भारत चुप 2. मोहनी चुप 3. बीसी केसरलेन्ट्स (प्रोप. भरत चुप)	14.07.2021	48515869.11/-	प्लॉट सं. 4-सी/19, माप क्षेत्रफल 85.9 वर्ग गज (भूमि क्षेत्रफल विक्रय अनुबंध के अनुसार) का सम्पूर्ण भाग, लेआउटप्लान ओल्ड राजिन्दर नगर, नई दिल्ली में स्थित तथा सीमाएं निम्नलिखित हैं : उत्तर : 15 फीट चौड़ी सड़क, दक्षिण : 20 फीट चौड़ी सड़क, पूर्व : सम्पत्ति सं. 4म/18, पश्चिम : सम्पत्ति सं. 4सी/20

एतद्वारा आपसे सम्बन्धित तिथि से से अनुकूल दर पर ब्याज सहित तथा अन्य लागू, प्रभारों आदि का उर्पूत तालिका के अनुसार इस प्रकार की तिथि से 60 दिनों के भीतर आइडीएफसी फर्स्ट बैंक लिमिटेड (पूर्व का कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित तथा वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के नाम से) को राशि का भुगतान करने के लिए कहा जाता है, जिसमें असफल रहने पर अद्योहस्ताक्षरी सरफेसी अधिनियम की धारा 13(4) तथा धारा 14 के तहत आइडीएफसी फर्स्ट बैंक लिमिटेड (पूर्व का कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित तथा वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के नाम से) के बकाया राशि की वसूली के लिए बाह्य उपर उल्लेखित बंधक सम्पत्तियों के विरुद्ध कार्रवाई प्रारम्भ करने के लिए बाध्य होगा। पुनः कथित अधिनियम की धारा 13(13) के तहत आपको विक्रय/पट्टे अथवा अन्य रीति से कथित किसी भी प्रतिभूत आस्ति को हस्तांतरित करने से निषिद्ध किया जाता है।

ह./-
अधिकृत अधिकारी
आइडीएफसी फर्स्ट बैंक लिमिटेड
(पूर्व का कैपिटल फर्स्ट लिमिटेड, आइडीएफसी बैंक लिमिटेड के साथ सम्मेलित तथा वर्तमान में आइडीएफसी फर्स्ट बैंक लिमिटेड के नाम से)

नई दिल्ली | 31 जुलाई 2021 शनिवार

बिज़नेस स्टैंडर्ड

प्रपत्र ए
सार्वजनिक घोषणा
(भारतीय दिवाल्या और शोथन अधिनियम (परिसमापन प्रक्रिया) विनियमन, 2016 के विनियमन 12)

सीमाध्य ओरनमेंट्स प्राइवेट लिमिटेड के हिस्सेदारों के ध्यानार्थ

क्र.	विवरण	ब्यौरा
1	निर्णयित कर्जदार का नाम	सीमाध्य ओरनमेंट्स प्राइवेट लिमिटेड
2	निर्णयित कर्जदार के गठन की तिथि	18 मार्च, 2009
3	प्राधिकारी निम्नके अधीन निर्णयित कर्जदार का गठन/पंजीवन किया गया है	कंपनियों के पंजीकरण-दिल्ली
4	निर्णयित कर्जदार का कॉरपोरेट आईडीटी नम्बर/ लिमिटेड लॉयलिटी आईडेंटिफिकेशन नम्बर	U52599DL2009PTC188537
5	निर्णयित कर्जदार के पंजीकृत कार्यालय तथा मुख्य कार्यालय (यदि कोई है) का पता	पंजीकृत कार्यालय: 3097, गली नं. 36, विद्योत्तम, करोलबाग, नई दिल्ली 110005 25 जुलाई, 2021
6	निर्णयित कर्जदार के पंजीकृत कार्यालय तथा मुख्य कार्यालय (यदि कोई है) का पता	26 जुलाई, 2021माननीय एनसीएलटी द्वारा आदेश पारित किए जाने की तारीख 28 जुलाई, 2021, माननीय एनसीएलटी के आदेश को एनसीएलटी के पोर्टल पर अपलोड करने की तारीख
7	निर्णयित कर्जदार के परिसमापन आरम्भ होने की तारीख	26 जुलाई, 2021माननीय एनसीएलटी द्वारा आदेश पारित किए जाने की तारीख 28 जुलाई, 2021, माननीय एनसीएलटी के आदेश को एनसीएलटी के पोर्टल पर अपलोड करने की तारीख
8	परिसमापक के रूप में कार्यरत दिवाल्या पेशेवर का नाम एवं पंजीवन संख्या	सुशी शाहू खन्ना , पंजी. सं. IBBI/IPA-001/IP-P00917/2017-2018/11523
9	बॉर्ड के सभी पंजीकृत परिसमापक का पता एवं ईमेल	पता: ए-16/9, वसंत विहार, नई दिल्ली-110057, भारत, ईमेल: SKHANNA@LLCA.NET
10	परिसमापक के साथ पत्राचार हेतु प्रेषण किया जाने वाला पता एवं ईमेल	सुशी शाहू खन्ना सीमाध्य ओरनमेंट्स प्राइवेट लिमिटेड का परिसमापक लुधरा एंड लुधरा रीट्रक्टिवरिंग एंड इंजीनियरी एडवाइजर्स एलएलपी एलसीएफ, ए-16/9, वसंत विहार, नई दिल्ली-110057, भारत दावा जमा करने हेतु ईमेल: SOP.LRP@LLCA.NET
11	दावा जमा करने अंतिम तिथि	25 अगस्त, 2021

एतद्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण, मूल पीठ, नई दिल्ली नं 26 जुलाई, 2021 को **सीमाध्य ओरनमेंट्स प्राइवेट लिमिटेड** के परिसमापन आरम्भ करने का आदेश जारी किया है।

सीमाध्य ओरनमेंट्स प्राइवेट लिमिटेड के हिस्सेदारों को एतद्वारा परिसमापक के पास मद 10 में उल्लिखित पते पर 25 अगस्त, 2021 को अथवा उससे पहले अपने दावों के साथ जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को अपने दावों के साथ सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदाताओं अपने दावों के साथ व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।

दावा निर्दिष्ट प्रपत्र पर जमा किया जाना चाहिए। **प्रपत्र सी**-कामगारों एवं कर्मचारियों को छोड़कर परिसमापन ऋणदाताओं द्वारा दावा का साथ; **प्रपत्र डी**-वित्तीय ऋणदाताओं द्वारा दावा का साथ; **प्रपत्र ई**-एक कामगार अथवा एक कर्मचारी द्वारा दावा का साथ; **प्रपत्र एफ**-कामगारों तथा कर्मचारियों के अधिकृत प्रतिनिधि द्वारा दावा का साथ; **प्रपत्र जी**-अन्य हिस्सेदारों द्वारा दावा का साथ। इन प्रपत्रों को आईबीआईआई के पोर्टल यहाँ <https://ibbi.gov.in> से अथवा परिसमापक के पोर्टल यानी <http://www.llcaipr.com/> से डाउनलोड किया जा सकता है।

दावा जमा करने हेतु ईमेल: SOP.LRP@LLCA.NET

हस्ता/ शाहू खन्ना परिसमापक

तारीख: 30.07.2021
स्थान: नई दिल्ली

हस्ता/ शाहू खन्ना परिसमापक

होम फर्स्ट फाइनेंस कंपनी इंडिया प्राइवेट लिमिटेड
सीआईएन: U65990MH2010PTC240703,
वेबसाइट: homefirstindia.com **फोन नं.: 180030008425** **ई-मेल आईडी: loanfirst@homefirstindia.com**

परिशिष्ट- IV-ए [देखें नियम 8(6) का प्रावधान]
अचल संपत्तियों की बिजली के लिए बिजली सूचना
प्रतिभूति हित (प्रवर्तन) निगमावली, 2002 के नियम 8(6) के प्रावधान के साथ पठित वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत अचल परिसंपत्तियों की बिजली के लिए ई-नीलामी बिजली सूचना

एतद्वारा सर्व साधारण और विशेषकर कॉलम (ii) के अनुसार कर्जदार(ओं) और सह-कर्जदार(ओं) को सूचित किया जाता है कि प्रत्याभूत ऋणदाता को बंधक/प्रभावित कॉलम (iii) के अनुसार नीचे वर्णित अचल संपत्तियों जिनका नीचे दिए विवरण अनुसार अपनी बकाया राशि और बकाया की वसूली के लिए **होम फर्स्ट फाइनेंस कंपनी इंडिया प्राइवेट लिमिटेड** के प्राधिकृत अधिकारी द्वारा मौलिक कब्जा लिया गया है और बकाया राशि के पुनर्भुगतान में असफल होने के फलस्वरूप, अधोहस्ताक्षरी उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग कर उक्त संपत्ति/ओं की बिजली द्वारा बकाया राशि वसूल करने का प्रस्ताव करता है और ये नीचे बताए अनुसार 'जैसी है, जहाँ है' और 'जैसी है, जो भी है' आधार पर बिजली की जायेगी। नीलामी **होम फर्स्ट फाइनेंस कंपनी इंडिया लिमिटेड** के देयों की कॉलम (i) के अनुसार कर्जदार(ओं) और सह-कर्जदार(ओं) से वसूली के लिए 'ऑन लाइन' आयोजित की जायेगी।

कर्जदार(ओं) और सह-कर्जदार(ओं) के नाम	संपत्ति का विवरण	मांग सूचना की तारीख	मांग सूचना राशि	कब्जे की तारीख	आरक्षित मूल्य राशि	ईएमडी राशि	नीलामी की तिथि/ समय	ईएमडी और दस्तावेज जमा करने की अंतिम तिथि व समय	प्राधिकृत अधिकारी का नंबर
पंकज तिवारी, रेखा	प्लॉट नं. 104, प्रथम तल राइट साइड मोलरबैंक-488/1 वार्ड नं. 201 पीथ के साइड, संपत्ति नं. ए-1/3, खसरा नं. 488/1 में से, गाँव मोलरबैंक की विस्तारित लाल डोरा आबादी, बरपुर, नई दिल्ली-110044	24-03-2021	12,41,245	20-07-2021	10,44,000	1,04,400	31.08.2021 (पूर्व. 11-अप. 2 तक)	29.08.2021 (अप. 5 तक)	9811539359

ई-नीलामी सेवा प्रदाता
होम लाइन नं. 079-66136803
संपर्क व्यक्ति: राम शर्मा-8000023297
ई-मेल आईडी: ramprasad@auctiontiger.net और support@auctiontiger.net

ई-नीलामी वेबसाइट/विवरण, अन्य निर्देशन व शर्तों के लिए
<http://www.homefirstindia.com>
<https://sarfaesi.auctiontiger.net>

बोली प्रक्रिया- रु. 10,000/- । बिजली अधोहस्ताक्षरी द्वारा वेब पोर्टल (<https://sarfaesi.auctiontiger.net>) पर दिए ई-नीलामी प्लेटफॉर्म के माध्यम से की जायेगी। ऑनलाइन ई-नीलामी निविदा प्रपत्र, घोषणा, ऑनलाइन नीलामी के सामान्य निर्देशन व शर्तों सहित ई-नीलामी निविदा दस्तावेज पोर्टल साइट पर उपलब्ध हैं। प्राधिकृत अधिकारी के पूर्ण ज्ञान व जानकारी में संपत्तियों पर कोई भार नहीं है। यद्यपि, इच्छुक निविदाकार अपनी निविदा का पूर्ण ई-नीलामी के लिए रखी जाने वाली संपत्ति पर भारों, हक और संपत्ति कार प्रभावित करने वाले दावों/ अधिकारों/देयों के बारे में अपनी स्वयं की स्वतंत्र जांच-पख कर संतुष्ट हो लें। ई-नीलामी विज्ञान को एचएफएफसी की ओर से कोई वायदा नहीं है और न ही इसे एचएफएफसी का वायदा या प्रस्तुति माना जाए। संपत्ति एचएफएफसी को ज्ञात व अज्ञात सभी मौजूदा व भावी भारों के साथ बेची जा रही है। प्राधिकृत अधिकारी/प्रचालक ऋणदाता किसी भी प्रकार से किसी तीसरी पार्टी दावे/अधिकारों/देयों के लिए जिम्मेदार नहीं होगा। बिजली वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्गठन और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के तहत निर्धारित नियमों/शर्तों के तहत होगी।

सफासी अधिनियम, 2002 के तहत सांविधिक 30 दिनी बिजली सूचना
कर्जदार/जमानतियों को एतद